

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31614/2012

(Arising out of impugned final judgment and order dated 18-01-2011 in CWP No. 19301/2006 passed by the High Court Of Punjab & Haryana At Chandigarh)

JEET RAM

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

Date : 31-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Dr. Krishan Singh Chauhan, AOR
Mr. Ajit Kumar Ekka, Adv.
Mr. Ravi Prakash, Adv.
Mr. Murari Lal, Adv.
Mr. Chand Kiran, Adv.For Respondent(s) Mr. Sarad Kumar Singhanian, Adv.
Ms. Rashmi Malhotra, Adv.
Mr. Mukesh Kumar Maroria, AORUPON hearing the counsel the Court made the following
O R D E R

As prayed for, list the matter after four weeks to enable the parties to file their respective affidavit/additional documents, if any.

(SANJAY KUMAR-II)
COURT MASTER (SH)(INDU KUMARI POKHRIYAL)
BRANCH OFFICER